

SHRI CHIRANJI LAL SHARMA: If other members do not allow me to speak in spite of the fact that you have called me, where should I go? Shall I go and drag them out? You have to control the House and not the members. I have a very important point.

[*Translation*]

MR. SPEAKER: It is all right. Please sit down.

(*Interruptions*)

MR. SPEAKER: Mr. Deora, please raise your matter under rule 377.

[*English*]

SHRI MURLI DEORA (Bombay South): Sir, before 377, why don't you ask the Government to make a statement on Goa?

SHRI P. CHIDAMBARAM: Sir, what is your decision about Goa?

MR. SPEAKER: I have not permitted the adjournment motion. Yes, Mr. Deora.

12.21 hrs.

MATTERS UNDER RULE 377

(I) **Need to prepare national policy on Urban Development**

[*English*]

SHRI MURLI DEORA (Bombay South): Sir, India's pace of urbanisation is now recognised as the highest. Our urban population increased from 11% at the beginning of this century to about 23% in 1981. Almost a quarter of the total urban population now lives in the four metropolises of Calcutta, Bombay, Delhi and Madras. Experts forecast that India's urban population should increase from 160 million today to 280 million in 2001 A.D. This will not only be a challenge to the future of our cities but also

a question of their very survival.

[**DR. THAMBI DURAI** *in the Chair*]

12.23 hrs.

Such alarming growth has inevitably given birth to numerous baffling problems with no easy solution and placing unbearable burden on the Government. The principal cause for the State is the total lack of planning and the absence of any defined policy to control urban growth and development. During the past century, planning was out of the question for historical, geographical and political reasons. But now the time has come to give our most urgent attention to the question of our future urban growth.

The most immediate step for the Government is to draw up a national policy for urban development. All future planning of our urban centres should be governed by this policy. The National Urban Development Policy should not only define the basis and parameters within which all planning will be done but should also have a definite programme for urban renewal to provide for the recovery of cities already in decay.

The policy must lay due emphasis on all aspects relevant to urban problems such as industrial location, housing, public transport, public health and employment opportunity environment.

MR. CHAIRMAN: Shrimati. Uma Gajapathi Raju.

SHRI M.J. AKBAR (Kishanganj): Sir, it is a very serious matter. All the refugees will no longer be accepted in the Capital. Is that the policy of the Government?... (*Interruptions*)

MR. CHAIRMAN: Now, the matter in the agenda is 377.

(*Interruptions*)

SHRI M.J. AKBAR: How can Delhi Administration stop refugees to coming to in

the capital? When Kashmir and Punjab are boiling, how can Delhi Administration stop the refugees to come in the capital? The Government must revert this order.

MR. CHAIRMAN: I cannot allow. Once again you are reopening the whole thing. Yes, Smt. Gajapathi Raju.

(Interruptions)

SHRI M.J. AKBAR: Where will the refugees from Kashmir go? Where will the refugees from Punjab go?

SHRI P. CHIDAMBARAM: How can you be oblivious to a human problem?... *(Interruptions)*

SHRI M.J. AKBAR: Are those refugees not Indians? Where will they go? How can Delhi Administration stop them from coming in the capital?

[Translation]

SHRI JAI PRAKASH AGARWAL (Chandni Chowk): You are asking the people of violence-affected Kashmir not to come to Delhi. You would like then to drive them out from here. This is unprecedented. This will mean that the people who are in trouble in some part of the country today cannot come to capital. Do they have no right to get due protection?

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir, whatever the hon. Member has stated is a fact. Delhi Administration should do this work. Delhi Administration... *(Interruptions)* means Central Government.

[English]

SHRI M.J. AKBAR: How can you stop the Indians from coming to the Capital?

MR. CHAIRMAN: Please take your seat.

SHRI MADAN LAL KHURANA: Delhi Administration is part and parcel of the Central

Government... *(Interruptions)*

MR. CHAIRMAN: I request all of you to take your seats. You have already expressed your feelings.

SHRI P.R. KUMARAMANGALAM (Salem): No.

MR. CHAIRMAN: Yesterday also, we had discussed this matter.

SHRI P.R. KUMARAMANGALAM: No.

MR. CHAIRMAN: Whatever things you have already expressed, I will ask them to look into the matter.

SHRI P.R. KUMARAMANGALAM: No. We want to statement.

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): I will convey this to the Home Minister and if any such circular has been issued, we will see that it is withdrawn.

SHRI MADAN LAL KHURANA: You apprise the Minister of Home Affairs about one strike which is to ensure from Tomorrow and that the Wadhwa Committee Report may be placed as the Table of the House.

SHRI P. UPENDRA: Sir, we are also taking steps to place the Wadhwa Committee Report on the Table of the House. At the earliest opportunity, we will place it on the Table of the House.

SHRI CHIRANJI LAL SHARMA (Karnal): Mr. Chairman, something very important. In 8 out of 16 districts, courts are closed for the last six months. People are languishing in jails and the hon. Chairman is not pleased to permit me to ventilate the grievances of the people. In Ambala, Karnal, Faridabad, Yamunagar, Kaithal, Panipat and Sonapat, Rewari districts for the last six months, the Courts are closed. You ask the Government to intervene.

MR. CHAIRMAN: Already the hon. Speaker ruled it out and he did not allow it. I cannot overrule the Speaker's ruling. Please sit down.

SHRI CHIRANJI LAL SHARMA: Courts are closed for the last six months demarcation of boundaries of new districts created by Haryana Government.

*(Interruptions)**

MR. CHAIRMAN: Nothing will go on record.

- (ii) **Need to take steps to overcome power crisis in Andhra Pradesh**

SHRIMATI UMA GAJAPATHI RAJU (Visakhapatnam): The worsening power situation in Andhra Pradesh threatens to turn very serious. In fact by the end of the Eighth Plan the position will be worse. The Growth rate of installed capacity is 6.4 per cent while the demand will grow at the rate of 10 per cent. Consequently, peak power deficit, at the end of the Eight plan, will be 28 per cent. The development of industries in Visakhapatnam will suffer as will the growth in the Agriculture sector. It is therefore necessary that priority action be taken in setting up additional project like the Visakhapatnam Thermal Power Plant, by the Central Government under the NTPC to avoid the crisis looming in the Horizon.

- (iii) **Need to ensure regular supply of electricity in Delhi**

SHRI J.P. AGARWAL (Chandni Chowk): The power situation in Delhi appears to be grim, and has acquired proportions which require immediate consideration at the highest level. Many localities are already being denied regular supply. Also, the small industries have been crying for the improved supply. The past six months were considered to be lean months, because requirement of power is less during winter. If the situation has been bad even during this

period, future prospects are bleak. The previous Government had taken certain decisions and the power situation last year was better. I am sure that the Ministry of Energy will keep in constant touch with DESU and do whatever is necessary, so that people do not suffer because of power shortage in the Capital.

[Translation]

- (iv) **Need to convert metre-gauge railway line into broad-gauge between Manasi Junction and Forbesganj and also to lay new railway line in Saharsa district, Bihar for its development**

SHRI SURYA NARAYAN YADAV (Saharsa): Mr. Chairman, Sir, the district of Saharsa, besides being affected by floods, is a very backward area on account of which traffic remains completely disrupted there. In all the blocks of this district, there are neither any metalled roads nor village roads. As this area is situated on the Nepal—China border, the lack of communication facilities affects the security arrangements and the common people also have to face lot of difficulties in moving from one place to another. At the same time, Central Government and Bihar Government are spending Rs. 100 crores each annually on the flood-relief operations.

Therefore, I would like to demand from the Central Government to undertake the following works on priority basis:

- (1) The metre gauge railway lines between Manasi junction and Forbesganj and Saharsa to Purnia should be converted into broad gauge.
- (2) A new railway line should be laid between Nirmali Bazaar and Saraygarh Stations of Saharsa district. Arrangements should be made to start a train between Forbesganj bazaar and Virpur.